

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

211. IA/1157/2021 C.P. (IB)/2729(MB)2019

**IN THE MATTER OF**

Punjab National Bank

... Petitioner

Vs

Dream Merchant Content Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 22.03.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Liquidator: Adv. Tej Pratap Singh (VC)

For the Respondent: Adv. Prashant Jain (R1 & R2) (PH)  
Adv. Smita Durve (Respondent No. 3, 5 and 6) (VC)

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**ORDER**

**IA/1157/2021**- Adv. Smita Durve appearing on behalf of Respondent No. 3, 5 and 6 submits that she has been proceeded ex-parte vide order dated 07.11.2023 and has already moved an application for setting aside the ex-parte order and for filing the reply, which is yet to be listed, therefore, she prays for a short adjournment. Allowed as prayed for. Adjourned to **26.04.2024**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/